COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 68 OF 2016 & IA NO. 175 OF 2016 AND APPEAL NO. 69 OF 2016 & IA NO. 176 OF 2016

Dated: 13th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Punjab State Power Corporation Ltd. ...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Ms. Sanjna Dua

Counsel for the Respondent(s) : Mr. Janmali Marikala for R.2

ORDER

Learned counsel for the respondents seek three weeks time to file reply. They may file the same on or before 03.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 18.08.2017 after serving copy on the other side.

List the matter on <u>11.09.2017</u>.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/hks